

(17)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>O.A. No. 252/2008 Date of Order: 11.05.2009</p> <p>Learned counsel Mr. Manoj Bhandari, for the applicant is present before me.</p> <p>On the other hand, neither learned counsel Mr. Varun Gupta, for Respondent Nos. 1, 2, 4 &amp; 5 nor Mr. Ravi Bhansali, for Respondent No. 3 or any of their junior/proxy counsel including the concerned parties in person, is present before me.</p> <p>Learned counsel for the applicant submits that in this matter, as per his information, Petition for transfer to Principal Bench has already been filed by the Respondents and it appears that the orders are awaited in this regard. Therefore he has no objection for the matter to be adjourned, provided the Interim Relief already granted continues until the next date of listing before any Bench of the Tribunal.</p> <p>Order accordingly until 13.07.2009 to which date this matter presently stands adjourned.</p> <p style="text-align: right;">( N.D. Raghavan ) Vice Chairman</p> <p style="text-align: center;">OK</p>